

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 802 of 2021

Mahendra Nath Tiwary ... Petitioner
Vs.
The State of Jharkhand & Ors. ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Saurav Arun, Advocate
For the Respondent-State : Mr. Binit Chandra, AC to AAG

02/ 06.09.2021 Heard the parties.

It has been submitted by the learned counsel for the petitioner that the petitioner has not been paid the amount of leave encashment and enhanced amount of gratuity, which amount to Rs.20.00/- lakhs, though the same has already been approved by the University Grants Commission as also State of Jharkhand vide Notification dated 06.08.2021, but said Notification has not been brought on record.

Let the respondent-State file counter-affidavit, within a period of three weeks.

Put up this case after three weeks.

(Dr. S.N. Pathak, J.)

punit/-